COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOS. 250, 251 & 252 OF 2017 IN DFR NO. 916 OF 2017

Dated: 31st July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

Mr. Rama Shankar Awasthi ... Appellant(s)

Vs.

RKM Powergen Private Power Limited & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Buddy A.Ranganadhan

Ms. Poonam Anand for R-1

Mr. Rajiv Srivastava Ms. Garima Srivastava Ms. Garqi Srivastava for R-2

Mr. C.K.Rai for R-3

ORDER

I.A. No. 591 of 2017

(Appln. for amendment of appeal)

We have heard learned counsel for the parties.

Without expressing any opinion on the merits of the case, leave to amend the appeal is granted. Application is disposed of. Learned counsel for the appellant is directed to carry out the necessary amendments in the appeal paper book within one week.

I.A. Nos. 250 & 252 of 2017

(Applns. for condonation of delay & exemption from filing separate appeals)

In view of the order passed in I.A. No. 591 of 2017, these applications do not survive. Applications are disposed of as infructuous.

I.A. No. 251 of 2017

(Appln. for waiver of court fee)

List this application on 10.08.2017.

(I.J. Kapoor) **Technical Member** ts/kt

(Justice Ranjana P. Desai) Chairperson